

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 90 OF 2018 &
IA NOS. 364 OF 2018 & 1192 OF 2018

Dated: 5th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Vikas Singh, Sr. Adv.
Mr. S.Venkatesh
Mr. Sandeep Rajpurohit
Mr. Kapish Seth

Counsel for the Respondent(s) : Mr. Sitiesh Mukherjee
Mr. Deep Rao
Mr. Divyanshu Bhatt for R-2

Ms. Malavika Prasad
Ms. Anoushka Singh for R-3

ORDER

IA No. 1192 OF 2018
(Appl. for bringing on record letter dt. 14.12.2006)

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondents.

Learned counsel appearing for the Appellant submitted that he has got no objections for considering the relief sought in the application and the appropriate order may be passed.

The submissions made by the learned counsel appearing for the Appellant as stated above, are placed on record.

In the light of the statements made in the application and for the reasons stated therein, the same was accepted. IA is allowed.

The Respondent No. 3 is permitted to place the reliance on the letter dated 14.12.2006. With these observations, the IA filed by the Respondent No 3, stands disposed of.

APPEAL NO. 90 OF 2018

Learned counsel appearing for the appellant and learned counsel appearing for the Respondent Nos. 2 & 3 submitted that pleadings are complete in the matter.

Submissions made by the learned counsel appearing for the appellant and learned counsel appearing for the Respondent Nos. 2 & 3, as stated above, are placed on record.

List this matter for hearing on **26.11.2018.**

Respondent No. 2 is directed not to precipitate the matter until further orders.

(S. D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member